

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No. 661/99

Date of Order : 29.4.99

BETWEEN :

S.Venugopal

.. Applicant.

AND

1. The Chairman,
Railway Recruitment Board,
18 Millers Road, Bangalore.2. The Chairman,
Railway Recruitment Board,
IRISET Complex, Tarnaka Road,
Secunderabad.3. The Divisional Personnel Officer,
S.C.Railway, Guntakal Division,
Guntakal.4. The Divisional Engineer,
Coord./Special Works, Guntakal
Division, Guntakal.5. The Chief Personnel Officer,
S.C.Railway, Rail Nilayam.
Secunderabad.

.. Respondents.

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Counsel for the Applicant

.. Mr.S.RamakrishnaR

Counsel for the Respondents

.. Mr.N.R.Devraj

- - -

CORAM :

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

O R D E R

X As per Hon'ble Shri R.Rangarajan, Member (Admn.) X

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Mr. S. Ramakrishna Rao, learned counsel for the applicant and Mr. N. R. Devraj, learned standing counsel for the respondents.

2. The applicant was given a show cause notice dated 21.4.99 to submit his representation in regard to the termination of the Junior Clerk ^{cum} Typist recruited through R.R.B., Bangalore for some irregularity committed in that selection. The applicant challenges that notice and submits that he should be allowed to continue as Senior Clerk which he is presently holding having been promoted to that post against 13 1/3% quota of serving graduate clerk as Junior Clerk.

3. The learned counsel for the respondents submits that it is a premature OA as his services had not been terminated, only show cause notice has been issued for termination. He may suitably reply and if that reply is accepted the question of termination may not arise. We see reason in the above said submission of the learned counsel for the respondents. But the applicant may apprehend that immediately after passing orders on the basis of the representation to the show cause notice dated 21.4.99 his services may be terminated and that will be injurious to him. In view of the above a direction has to be given which will protect the interests of both sides.

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D

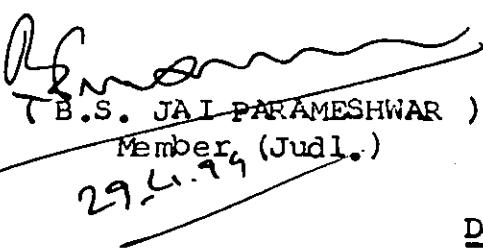
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4. In view of the above the following direction is given :-

The applicant if so advised may submit a detailed representation to the impugned show cause notice dated 21.4.99 within the stipulated time. If such a representation is received from the applicant within the stipulated time the same should be disposed of in accordance with the rules. If it is decided to terminate the services of the applicant after the perusal of the representation of the applicant such an order ~~will be issued~~ ^{shall come into force} only after 20 days of the receipt of the order by the applicant.

5. With the above direction the OA is disposed of.

No costs.


T.B.S. JAI PARAMESHWAR)

Member (Judl.)

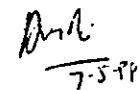
29.4.99


(R.RANGARAJAN)

Member (Admn.)

Dated : 29th April, 1999

(Dictated in Open Court)


T.S.P.P.

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By
Ursethi P1

1ST AND 2ND COURT

COPY TO:-

1. HONJ
2. HHRP M(A)
3. HSSP M(J)

~~D.R. (A)~~

~~5. SPARE~~

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD :
MEMBER (A)

THE HON'BLE MR. R. RANGARAJAN :
MEMBER (A)

THE HON'BLE MR. B.S. JAI PARAMESWAR :
MEMBER (J)

ORDER: 29/4/98

ORDER / JUDGEMENT

MA. / RA. / CP. NO. _____

in

OA. NO. 661/98

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED.

C.P. CLOSED.

R.A. CLOSED.

O.A. CLOSED.

DISPOSED OF WITH DIRECTIONS.

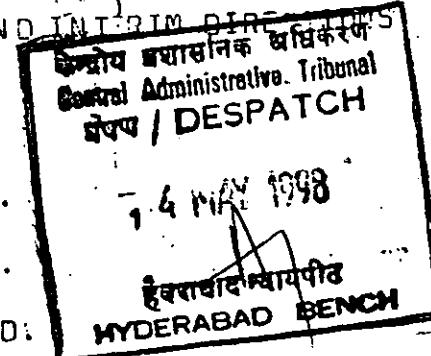
DISMISSED.

DISMISSED AS WITHDRAWN.

ORDERED / REJECTED.

NO ORDER AS TO COSTS.

SRR



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